

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (D.B.) No. 787 of 2016**

Md. Firoj Khan ... Appellant  
Versus  
The State of Jharkhand ... Respondent

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**CORAM: HON'BLE MR. JUSTICE H.C. MISHRA**  
**HON'BLE MRS. JUSTICE ANANDA SEN**  
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For the Appellant : Mr. Suraj Singh, Advocate  
For the State : Mr. Sardhu Mahto, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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**I.A No.3189 of 2020**

8/ 24.06.2020. Heard learned counsel for the appellant and learned counsel for the State on the interlocutory application filed by the appellant, renewing the prayer for bail during the pendency of this appeal.

The appellant has been convicted and sentenced for the offence under Section 22(b) of the N.D.P.S. Act, on the allegation that Heroin was recovered from possession of the appellant while he was selling the same.

Earlier the prayers for bail of the appellant were rejected by this Court on merits.

Learned counsel for the appellant has renewed the prayer for bail.

In the facts of this case, we are not inclined to release the appellant, Md. Firoj Khan, on bail. Accordingly, his prayer for bail is, hereby, rejected.

The aforesaid interlocutory application stands dismissed.

**(H. C. Mishra, J.)**

**(Ananda Sen, J.)**